

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 366 of 2020

In the matter of:

**Mr. Rajendra Kumar Kundanmal Kain
(Shareholder and Suspended Director)**

....Appellant

Vs.

Mr. Vijail A. Jain and Ors.

....Respondents

Present

**For Appellant: Mr. Chandra Shekhar Gupta and Mr. Rajender Jain
(Party in person), Advocates.**

**For Respondents: Mr. Rajnish Kumar Jha, for R-1.
Mr. Jeetendra Ranawat, for R-2.
Ms. Pratiksha Sharma, for R-3.
Mr. Kunal Kanungo, for R-3 (RP).
Mr. Shreyas Awasthi, Advocate.**

**ORDER
(Virtual Mode)**

02.02.2021: Heard the Learned Counsel for the Appellant. Learned Counsel for the Respondent is also present.

On next date the Learned Counsel for the Respondents will reply to argument advance by Appellant.

List this case for Hearing on **10th February, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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